

(2018) 08 DEL CK 0368

In the Delhi High Court

Case No : Criminal Miscellaneous Case No. 1309 Of 2018

Vijay Kumar

APPELLANT

Vs

State Of Nct Of Delhi & Anr

RESPONDENT

Date of Decision : 24-08-2018

Acts Referred:

Indian Penal Code, 1860 — Section 324

Citation : (2018) 08 DEL CK 0368

Hon'ble Judges : SANJEEV SACHDEVA, J

Bench : Single Bench

Final Decision : Allowed

Judgement

SANJEEV SACHDEVA, J. (ORAL)

1. The petitioner seeks quashing of FIR No. 1059 of 2015 under Sections 324 of the IPC registered at Police Station Shahbad Dairy, Delhi, based on a settlement.

2. The petitioner as well as complainant are real brothers. The subject FIR was registered consequent to a quarrel which took place with regard to distribution of family properties.

3. Learned counsel for the parties submit that the parties have settled their disputes with the intervention of other members of the family. Both the parties have assured that they have restored cordial relationship and shall not quarrel with each other in future. They have also filed their supporting affidavits.

4. Respondent 2 is present in court in person and is identified by the Investigating Officer. He submits that he has settled the disputes with the petitioner and is agreeable to the settlement and does not wish to press criminal

charges against the petitioner any further.

5. In view of the fact that the disputes between the petitioner and respondent no. 2 have been settled, continuation of criminal proceedings will be an

exercise in futility and justice in the case demands that the dispute between the parties is put to an end and peace is restored; securing the ends of

justice being the ultimate guiding factor. It would be expedient to quash the subject FIR and the consequent proceedings emanating therefrom.

6. In view of the above, the petition is allowed.Â FIR No. 1059 of 2015 under Sections 324 of the IPC registered at Police Station Shahbad Dairy,

Delhi and the consequent proceedings emanating therefrom are accordingly quashed.

7. Order Dasti under signatures of the Court Master.